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OA No. 1501/05

27.02.2008

Hon'ble Mr. Ashok S. Karamadi, JM

Sri V.S. Shukla learned counsel for the applicant and Sri R.C. Shukla brief holder of Sri S. Singh learned counsel for the respondents.

2. This OA has been filed for seeking direction to the respondents for payment of family pension of the deceased person. Having regard to the fact that the deceased employee has no legal heirs at all and the applicant is not the legal heir of the deceased employee, this OA cannot be maintained seeking any direction against the respondents.

3. It is stated by the respondents that the deceased had left his wife alone and her name is find place in the record. The applicant is no way concerned with the deceased employee, ~~the~~ as such he cannot file this OA and claim the relief.

4. AT this juncture the learned counsel for the applicant sought permission to withdraw this OA. Having regard to the said submission I think just and proper to grant permission to the applicant to withdraw this OA. Accordingly, the OA is dismissed as withdrawn. No costs.


Member (J)

/pc/